



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P. No. 193/2020 in  
O.A. No. 481/2020**

**This the 7<sup>th</sup> day of January, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Rahul  
Son of Shri Naresh Kumar  
R/o House No. 164  
Near Dispensary  
Village Sanoth, Delhi. .... Applicant

(through Sh. N.S. Dalal, Advocate)

**Versus**

1. Dr. C. Chandramouli  
The Secretary  
Ministry of Personnel & Public Grievance  
Department of Personnel & Training  
Union of India, North Block  
New Delhi.
  
2. Ms. Sujata Chaturvedi  
Chairman  
Staff Selection Commission  
Govt. of India  
Block 12, CGO Complex  
Lodhi Road, New Delhi. .... Respondents

(through Sh. J.P. Tiwari, Advocate)



## ORDER (Oral)

**Hon'ble Mr. R. N. Singh, Member (J):**

It is not in dispute that the directions of this Tribunal in the aforesaid O.A. have been complied with. However, Shri N.S. Dalal, learned counsel for the petitioner, submits that the respondents have taken more time than what was stipulated for compliance of the directions of this Tribunal passed in the aforesaid OA.

2. Shri J.P. Tiwari, learned counsel for the respondents, submits that the delay in compliance was not willful but on account of administrative reasons.

3. In the facts and circumstances, the CP is closed. Notices are discharged. Petitioner will be at liberty to raise his grievance, if any, still survives, in accordance with law.

**(R.N. Singh)  
Member (J)**

**(A. K. Bishnoi)  
Member (A)**

*Ravi/Jyoti/ns*